

Railways

necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1958, in respect of Demand No 1—Railway Board”

The motion was adopted

Mr. Speaker: There are 10 minutes more Shri Mohiuddin will continue his speech

Shri Mohiuddin: The Railway Ministry are no doubt anxious that some facilities should be provided and as much expansion of the railways should take place as possible, but they have not got funds. It was expected that when the railways are in urgent need of funds, the obvious course was that the Railway Minister should have come forward before Parliament with proposals for increasing the railway fares for passengers and for goods in order to cover the gap which is there for the construction and expansion. Unfortunately, the passenger fare has been raised, not for the purposes of the Railway. And, I think, this was not desirable. The States may get some funds, Rs 50 or Rs 60 lakhs or even Rs 70 lakhs each, but that is only a small amount as compared with their own requirements. If the Railway Administration itself had raised the passenger fare, they would have got at least Rs 12 to Rs 15 crores and, in about five years time, perhaps, they would have Rs 60 to Rs 75 crores for purposes of adding more wagons, more coaches and traction power.

The hon Minister said this morning that he has stopped prestige buildings that is very good. I hope that unnecessary construction on the railways, even, for example, raising of platforms and similar things which are not essential at the present moment, will be dropped and the savings thus effected will be used for the purposes of adding more wagons or coaches for the transport of goods and passengers.

The Ministry has introduced in the last two years, third-class air-conditioned coaches. They are running between important stations. I do not know what is the policy of the Minis-

Bills and Resolutions

try in regard to extending these air-conditioned coaches. Air-conditioned trains or *De Luxe* trains, as they are called, do not seem to be very popular. They may grow popular in course of time, but, at the present moment they are not popular. From the figures of new units of wagons and other coaches that have been given, I find that for 1957-58, air-conditioned coaches have not been ordered. This is given on page 76 of the Rolling-stock Programme, Part I Air-conditioned coaches, full or partial, is shown as nil on page 76 under the head, 'Rolling-stock for 1957-58'. This, I hope, means that no new air-conditioned coaches will be constructed or imported for the time being and that the Minister will announce as a matter of policy that the programme for air-conditioned coaches has for the present, been suspended.

The programme for rolling-stock is given in a summary form on the same page. It is shown there that broad-gauge goods wagons for general services have been ordered to the extent of 14,046. There is some confusion in these figures. I am pointing this out in order to draw the attention of the Minister that the figures given in the budget Papers should be more clearly given so that for laymen like me there is no confusion. In the White Paper on the Railway Budget, the figure given on page 34 for wagons for new acquisitions is 17,674 in terms of four-wheelers. At one place the number of wagons is given as 14,000, at another it is 17,000. This difference in figures causes confusion in the minds of people.

Mr. Speaker: The hon Member may continue the next day. We will take up the next business now.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**FIRST REPORT**

Sardar Hukam Singh (Bhatinda): Sir, I beg to move

“That this House agrees with the First Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th July, 1957”

[Sardar Hukam Singh]

In this report, the Committee has recommended that the first resolution regarding the appointment of a Second Pay Commission be allowed 2 hours and fifteen minutes, the second one, two hours and the third and fourth ones, 1 and 1½ hours respectively, though there is a very small chance of their coming up, it is usual for the Committee to allot time for these resolutions so that they may come up if any of the others are not taken up

In the morning, as you would recall, an objection was taken by an hon Member, the hon Mover of the resolution No 1, that he had no intimation that the Committee would meet at 3-30 and that he was informed that the meeting of the Committee would take place at 4 P.M. and so he could not reach the meeting in time and so the Committee had taken a decision. According to him, it was a very important resolution and so a longer time must be allotted to it

The facts are as follows. In the first instance the meeting was convened for 4 P.M. But there was a conflict between the Business Advisory Committee and this meeting and so this meeting had to be accelerated and taken up at 3.30. The second notice was issued. But it is correct that two hon Members came to me subsequently saying that they did not receive this change in time

I am sure the hon Member would agree that a conclusion was arrived at last time for this resolution and the same allotment was made now—namely 2 hours and 15 minutes. No harm was done to him and his absence was not responsible for this time allotment. We considered it and all the Members were agreed that 2 hours and 15 minutes were sufficient for this resolution. Therefore, even if he did not get this information of the change in time, it was the deliberate opinion of the Committee that this allotment was the proper one and therefore, the Committee gave that

time. I request that this motion may be adopted

Shri Warrior (Trichur) Sir, it was true that on the previous occasion, 2½ hours were allotted. Since then many things have happened. Many hon Members of this House have evinced keen interest in this subject. So, it will be advantageous for all of them. The reason for postponing this Resolution last time on July 31 was that at the fag end of the session, Members may not be able to express their opinion on this vital subject. So, I crave the indulgence of the House to extend the time by one hour more and that the House may sit till 7 P.M.

Shri Sadhan Gupta (Calcutta—East) This particular question assumed a very great importance in view of the insistent demand of large sections of the Central Government employees for the appointment of a Pay Commission. That is one of the reasons which enhances the importance of the Resolution. Secondly, it is reported that, besides the Finance Minister, the Prime Minister or the Home Minister may intervene in the debate and presumably they would take some time and so we and other Members must have time they would otherwise have had, if it was a normal resolution where just one Minister speaks. That is why I feel there is a very strong case for some extension of time, be it by one hour or something like that. We can extend the sitting of the House if necessary.

Shri C. P. Pande (Naim Tal) It can be taken up next Friday.

Mr. Speaker We have commenced at 3-30. Normally, 2½ hours are there if we rise at 6 P.M. If the House is willing to sit and the hon Minister is willing to reply at 6 O'Clock we can sit till 6-30.

Some Hon Members No

Shri B. S. Murthy (Kakinada—Reserved-Sch Castes) We have other work

4351 Committee on Private Members Bills & Resolutions 19 JULY 1957 **Resolution re: Appointment of 4352 Second Pay Commission**

Mr. Speaker: What is the other work?

Shri E. S. Murthy: The Party meeting is there

Mr. Speaker: The hon Members on this side of the House can go half an hour later. It does not matter. Will the hon Minister start at 6 o'clock?

The Minister of Finance (Shri T. T. Krishnamachari): I am completely in the hands of the Chair

Mr. Speaker: I would like to know how much time he would take

Shri T. T. Krishnamachari: It all depends on the fire and limestones that come from the Opposition.

The Minister of Home Affairs (Pandit G. B. Pant): For the present, we may accept that arrangement

Mr. Speaker: The hon Minister will start at 6 o'clock. The discussion will go on till 6. He can take whatever time he likes. Therefore, the House will sit till 6-30. Let us see if we have to sit a few more minutes. Though a formal amendment has to be moved to the motion, I will waive that objection and put the motion with this amendment

'subject to the modification that the time allotted for the discussion of the resolution regarding appointment of a Second Pay Commission be increased by thirty minutes'

I will now put the motion as amended by this amendment

The question is

"That this House agrees with the First Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th July, 1957, subject to the modification that the time allotted for the discussion of the resolution regarding appointment of a Second Pay Commission be increased by thirty minutes"

The motion as amended was adopted

Shri Bibhuti Mishra (Bhagaha): What about my time? *(Interruptions)*

Sardar Hakam Singh: The second resolution is his resolution. One minute has been taken on the earlier day for the first resolution. So, after spending this 2 hours and 15 minutes on the first resolution, fifteen minutes were left for the second resolution today. Now that it has been changed, he wants at least five minutes at the end

Mr. Speaker: Very well. He wants to have a chance to move his resolution?

Some Hon. Members: Yes

Mr. Speaker: Very well. Let us consider it then

RESOLUTION RE APPOINTMENT OF SECOND PAY COMMISSION—contd

Shri Warrior (Trichur) Mr Speaker, I had moved this Resolution in the first session of the Second Parliament. I did not have an opportunity to amplify all the salient points connected with this very important subject which had been hanging fire all the time since not only the first session of this Parliament but since a resolution moved by another hon Member 1955 in the First Parliament

15 40 hrs

[MR DEPUTY-SPEAKER in the Chair]

In the first instance, I would say that this ought not to have been so. If the Government had considered it as a matter of grace or at least as a matter of justice, this resolution for a Second Pay Commission would have been granted a long time back and this thing would not have happened. This Resolution would not have come here. There is so much discontent in the absence of such a graceful action on the part of the Government. Now things have come to such a pass that even those sections of the employees which had not been asking for a second Pay Commission are doing so. I know as a matter of fact that it is a very difficult situation for the Gov-